

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

C.P. No.130/2005 In
O.A. No.462/2004

New Delhi this the 4th day of August, 2005

Hon'ble Shri V.K. Majotra, Vice Chairman (A)
Hon'ble Shri Shanker Raju, Member (J)

Shri Tejvir Singh
S/o Late Shri Bhim San,
R/o 13/205, Trilok Puri,
Delhi-110091.

-Applicant

(By Advocate: Shri Ashwani Bhardwaj, proxy for
Shri Arun Bhardwaj)

Versus

1. Dhirender Singh
Secretary for
Union of India
Ministry of Health & Family Welfare
Nirman Bhawan, New Delhi.
2. Dr. S.P. Aggarwal
Director General of Health Services
Director General of Health
Nirman Bhawan, New Delhi.
3. Dr. N.K. Chaturvedi
Medical Superintendent
Dr. Ram Manohar Lohia Hospital
N. Delhi.

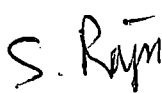
-Respondents


(By Advocate: Shri M.K. Bhardwaj)

ORDER (Oral)

Hon'ble Shri Shanker Raju, Member (J)

In the light of an undertaking given by the applicant before the Hon'ble High Court, CP is disposed of and notices to the respondents are discharged with liberty to the parties to revive it at an appropriate stage.


(Shanker Raju)
Member (J)


(V.K. Majotra) 4.8.05
Vice Chairman (A)